

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.134 of 2022 (SZ)

B.Jagannath,
Advocate ,
No.23/6, Ashtalakshmi Flats,
B.P.R 1st Street,
West Mambalam,
Chennai – 600 033.

...Applicant

Vs

Airports Authority of India
Rep. By its Airport Director
Chennai Airport,
Meenambakkam,
Chennai – 60027 and 9 others.

...Respondents

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF THE 6 TH AND 7 TH RESPONDENT - TAMIL NADU POLLUTION CONTROL BOARD.	1 - 5

Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.134 of 2022 (SZ)

B.Jagannath,
Advocate ,
No.23/6, Ashtalakshmi Flats, B.P.R 1st Street,
West Mambalam,
Chennai – 600 033.

...Applicant

Vs

Airports Authority of India
Rep. By its Airport Director
Chennai Airport,
Meenambakkam,
Chennai – 60027 and 9 others.

...Respondents

**REPORT FILED ON BEHALF OF THE 6TH AND 7TH RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, S.Ragupathi, S/o. R.Sanganan, Hindu, aged about 58 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Respondents Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that M/s. Chennai International Airport, S.F.No. 68/1A1A1A1A etc. of Pammal, 99/2A1A1B etc. of Pozhichalur, 47/2 etc. of Pazhavanthangal, 140/1B etc. of Cowl Bazaar, 155/1 etc. of Nandambakkam, 1468/184 etc. of St. Thomas Mount, 22/(242/14) etc. of Cont. Pallavaram, 16/1 etc. of Meenambakkam, 206/2A2 etc. of Kolapakkam, 567/1 etc. of Manapakkam Village, Alandur Taluk and Chennai District obtained Environmental Clearance for its expansion of Phase I activity from MoEF&CC, GoI, New Delhi vide letter dated 25.08.2008, as required under the EIA notification, 2006.

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

3. It is respectfully submitted that the applicant filed this application with the prayer:

“ to grant an order of injunction restraining the respondent authorities herein vide 1 to 5 from putting into operation and opening to the general public at large the Multi-Level Car Parking (MLCP) at Chennai International Airport Terminal not putting into operation without obtaining prior consent to establish and consent to operate from TNPCB-respondent No. 6 & 7”.

4. It is respectfully submitted that, in earlier consent to operate was issued to the unit of M/s. Chennai International Airport for 1. Domestic Terminal built up area – 68900 sq.m and 2. International built up area – 58600 sq.m vide Board proceedings dated 27.05.2015 for the period validity up to 31.03.2016. The same was renewed by the Board for the period valid up to 31.03.2023.

5. It is respectfully submitted that, the respondent unit of M/s. Chennai International Airport has obtained Environmental clearance for its modernization of phase II from MoEF & CC, GoI, New Delhi vide letter dated 26.06.2018 as required under the EIA notification, 2006. Subsequently the Air Port has obtained amendment in the said Environmental Clearance for the following activity vide MoEF & CC, GoI, New Delhi letter dated 25.10.2019

Sl.No	Description	Area
1.	Hotel	2749 Sq.m
2.	Parking levels - 7 Levels (West block) MLCP-1	37129.815 Sq.m
3.	Food Court/F&B Retails (West Block MLCP-1)	4803.273 Sq.m
4.	Office Space (West block MLCP-1)	4975.887 Sq.m
5.	Parking Levels - 7 Levels (East MLCP-2)	16395.714 Sq.m
6.	Cinema Multiplex (East Block MLCP-2)	3886.20 Sq.m
7.	Retail Mall (East Block MLCP-2)	16746.238 Sq.m

6. It is respectfully submitted that during inspection on 05.07.2022 by the field officials of this Respondent, it was noticed that M/s. Chennai International Airport was carrying out expansion activity without prior consent for establishment of the Board.

7. It is respectfully submitted that, a notice dated 05.07.2022 was served immediately on the Airport Director of M/s.Chennai International Airport directing to file an application to this Respondent for obtaining Consent to Establish (CTE) for its expansion activity.

8. It is respectfully submitted that M/s. Chennai International Airport, upon receipt of the notice, submitted an application for Consent for Establishment for its expansion activity through online on 26.07.2022. Based on that the Airport was inspected on 11.08.2022 and the inspection report was submitted to Board office by the DEE, Maraimalai Nagar, vide Inspection Report dated 02.09.2022 and then CTE expansion was issued to the modernization of phase II activity includes the multi level car parking in west and multi level car parking in East vide Board Proceedings dated 21.09.2022.

9. It is respectfully submitted that M/s. Chennai International Airport applied for CTO expansion through online on 13.10.2022. Based on that the Airport was inspected on 27.10.2022. During inspection the following points were observed.

- a. The Airport was in operation.
- b. The Airport has proposed to obtain CTO expansion in phased manner. The Air port has completed the establishment work of Multi level car parking in two blocks (east block and west block) and ready for operation. Modernization work in the terminal (T2) is under process and modernization work in terminal T4 and construction of hotel is yet to start by the Airport.
- c. Existing Sewage Treatment Plant having capacity of 2.5 MLD was in operation and the treated sewage is utilized for gardening development within the premises of the Airport. The ROA of the treated sewage reveals that the parameters analyzed are within the standards prescribed by the Board.


06/12/22
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

d. Sewage generation is increased in the expansion stage (ie. From existing terminal, MLCP, food court, office building, etc.,) from 2275 KLD to 2528 KLD, for which the unit has provided the sewage treatment plant having capacities of 160 KLD (in MLCP east) and 115 KLD (in MLCP west). Construction of 1.25 MLD, 2.2 MLD capacity STP is under progress.

e. Treated sewage of 153 KLD is utilized for gardening, 1100 KLD is utilized for cooling tower make up and 1148 KLD is utilized for toilet flushing purposes.

f. The unit has provided acoustic enclosure with stack arrangements to the DG sets having capacity of 1750 KVA and 2000 KVA as APC and noise control measures. All the existing 34 Nos. of DG sets have maintained with acoustic enclosure with stack arrangements.

g. The ROA of the AAQ/SM/ANL survey conducted in the unit on 13.07.2021 and 14.07.2021 reveals that the parameter analyzed satisfy the standards prescribed by the Board.

h. The unit has obtained Hazardous Waste Authorization vide Proceeding No. T2/TNPCB/F.1653MMN/HWA/RL/MMN/2018 dated 30/01/2018 valid upto 29/01/2023.

10. It is respectfully submitted that the unit of M/s. Chennai International Airport was issued with the Consent to Operate for its expansion activity of modernization of phase II vide Board Proceedings dated 21.11.2022 for the period valid up to 31.03.2023.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

BEFORE ME

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

VERIFICATION

I, S.Ragupathi, S/o. R.Sanganan, working as Joint Chief Environmental Engineer, having office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.


06.02.23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.134 of 2022 (SZ)

B.Jagannath,
Advocate ,
No.23/6, Ashtalakshmi Flats, B.P.R 1st Street,
West Mambalam,
Chennai – 600 033.

...Applicant

Vs

Airports Authority of India
Rep. By its Airport Director
Chennai Airport,
Meenambakkam,
Chennai – 60027 and 9 others.

...Respondents

**REPORT FILED ON BEHALF OF THE 6TH
AND 7TH RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:06.02.2023.

Date of hearing on: 16.02.2023.